

**Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs**

**RAJYA SABHA
UNSTARRED QUESTION No.1353
TO BE ANSWERED ON 30.07.2021**

FUNCTIONING OF CONSUMER FORUMS

1353 SHRI VINAY DINU TENDULKAR:
(OIH)

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of consumer forums established in the country to settle consumer grievances in the country during the year 2020-2021;
- (b) the process of appointing judges and non-official members in the said forums and the time-line by when they would be appointed;
- (c) whether the posts of judges and non-official members are vacant in consumer forums, if so, the details thereof; and
- (d) the number of consumer forums functioning in the State of Goa along with the future plans for the same?

ANSWER

**THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c) : The Consumer Protection Act, 2019 provides for a 3 tiered quasi-judicial system at the national, state and district level. Presently, there is a National Commission, 35 State Commissions and 674 District Commissions. Under the provisions of the Consumer Protection Act, 2019, it is the responsibility of the State Governments to establish Consumer Commissions and fill up the vacancies of President and Members in the State Commissions and District Commissions. The Central Govt. fills up the vacancies in the National Commission. At present, 238 Presidents and 651 Members posts are lying vacant in various Consumer Commissions across the Country

- (d) : There is one State Commission and two District Commissions established in the State of Goa.
